

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL GOVIND VERMA) (a) and (b) A part of Labour Bureau was shifted from Simla to Chandigarh in August 1971 and it has already been decided to shift the remaining portion of the Bureau also to Chandigarh. The space requirements and other allied matters for accommodating the rest of the Bureau's office at Chandigarh are still under examination.

(c) No, Sir

(d) Does not arise

Payment of Current Dues of Provident Fund by National Textile Corporation

359 **SHRI S M BANERJEE** Will the Minister of LABOUR be pleased to state

(a) whether the National Textile Corporation has decided to pay current dues of provident fund to the Central Provident Fund Commissioner

(b) if so, the facts thereof,

(c) whether all the private textile magnets have also deposited the provident funds in the Central Provident Fund and

(d) if so, the gist thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL GOVIND VERMA) The Provident Fund authorities have intimated as under

(a) Yes.

(b) A meeting of the representatives of National Textile Corporation, Workers Union and Officers of Provident Fund was held on 27th January 1976 in which it was decided *inter-alia* that the amount of Provident Fund arrears in respect of post Nationalised period would be paid by National Textile Corporation within a month.

(c) and (d) Provident Fund arrears amounting to Rs 210 lakhs were outstanding from unexempted private textile mills as on 31st December, 1975

Amendment to Workmen's Compensation Act

360 **SHRI M KATHAMUIHU** Will the Minister of LABOUR be pleased to state

(a) whether the present rate of workmen's compensation in industries is outdated,

(b) if so, whether Government have a proposal under consideration to make amendments to the Workmen's Compensation Act, and

(c) the outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL GOVIND VERMA) (a) The present rates of compensation under the Workmen's Compensation Act have been in force from 1st February 1963

(b) and (c) A proposal to amend the Act in order to revise its coverage and rates of compensation is under consideration

Meeting of International Shipping Federation Council

361 **SHRI JAGANNATH MISHRA** Will the Minister of SHIPPING AND TRANSPORT be pleased to state

(a) whether a meeting of International Shipping Federation Council was held recently; and

(b) if so, the recommendations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H M TRIVEDI) (a) A meeting of the International Shipping Federation Council was held at Bombay on 19th and 20th January, 1976.